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%13.09.2011

Present: Ms. Suruchi Aggarwal, Advocate for the appellant.
Ms Saubhagya Agarwal, Advocate for the respondent.

+ITA No.702/2011

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A search operation was conducted at the residence of the respondent herein and his lockers maintained with Canara Bank, Maharani Bagh, New Delhi and Central Bank of India, Greater Kailash-I, New Delhi were also searched. During the course of search some cash, jewellery, books of accounts and certain documents were found and seized. On the basis of the aforesaid articles and documents it was noticed by the Assessing Officer that some transactions were not recorded in the books of accounts. Additions were made at the hands of the assessee as well as one Shri Jai Bhagwan in equal proportion. After completing the assessment under section 156B of the Income Tax Act, both, Jai Bhagwan and the assessee filed appeals. In the case of Jai Bhagwan the ITAT passed orders remitting the case back to the Assessing Officer with certain directions. Following that order passed in the case of Shri Jai Bhagwan, similar orders were passed by the ITAT in the instant case.



During the course of arguments we are informed that against the order of the Tribunal in the case of Jai Bhagwan, no appeal was preferred by the Revenue which means that order of the Tribunal in his case was accepted.

In view thereof, we do not find any merits in the instant appeal. The appeal is hereby dismissed.


A.K. SIKRI, J.


SIDDHARTH MRIDUL, J.

SEPTEMBER 13, 2011

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